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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH : NEW DELHI

C.C.P. NO. 275/91 in
O.A. NO. 932/89

DECIDED ON : 21.1.1992

Subhash Chander & Anr.

... Petitioners

Vs.

Union of India & Anr.

... Respondents

CORAM

THE HON'BLE MR. JUSTICE V. S. MALIMATH, CHAIRMAN
THE HON'BLE MR. P. C. JAIN, MEMBER (A)

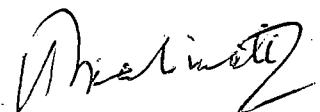
Shri S. K. Sawhney, Counsel for Petitioners

Shri Remesh Gautam, Counsel for Petitioners

ORDER (ORAL)

(Hon'ble Mr. Justice V. S. Malimath, Chairman) :

In view of the submission of the learned counsel for the respondents that the order said to have been made in violation of the interim order has since been withdrawn, after realising that they have committed a mistake in passing such an order, we do not consider it expedient to pursue these proceedings. We, however, reserve liberty to the petitioner to seek appropriate directions in this behalf as may be just in the circumstances when the original application is disposed of.



(See)

(P. C. JAIN)
MEMBER (A)

(V. S. MALIMATH)
CHAIRMAN

as